

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(IB)-445/ND/2017

In the matter of :

G4S Secure Solutions (P) Ltd

....PETITIONER

Vs.

PME Power Solutions India (P) Ltd

..RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 14.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Amitabh Chaturvedi, Advocate

For the Respondent/Cor. Debtor

**: Mr. Abhimanu Singh & Mr.
Aneesh Sharma, Advocate**

For the RD (N)

:

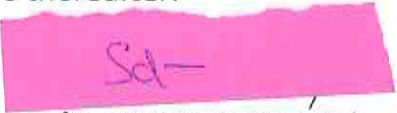
For the Intervener

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ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the order passed by this Tribunal on 08.11.2017, notice has been duly served to the Corporate Debtor. Consequent upon service of notice, Mr. Abhimanu Singh, Advocate has entered his appearance on behalf of the Corporate Debtor and seeks time to file reply to the petition. For this purpose, 10 days time is granted with an advance copy to be made available to the Ld. Counsel for the petitioner and the petitioner to file rejoinder within a period of 7 days thereafter.

List on 15.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

14.12.2017